Central Administrative Tribunal, Principal Bench

Review Application Nos.334 and 336 of 2000 (in O.As.Nos.64 & 832 of 2000)

New Delhi, this the 24th day of October, 2000

Hon'ble Mr.Justice Ashok Agarwal, Chairman Hon'ble Mr.V.K.Majotra, Member (Admnv)

Review Application Nos.334 of 2000 (in O.As.Nos.64 of 2000)

Dr.Virendra Kumar Singh, Son of Dr.D.N.Singh, aged about 39 years, resident of Village-Sihorwa, P.O.Jakhini, District-Varanasi.

- Applicant

Versus

Council of Scientific & Industrial Research
(Human Resource Development Group, Division
for Scientific and Technical Personnel),
C.S.I.R. Complex, PUSA, New Delhi-110012
through its Director General - Respondents

Review Application Nos.336 of 2000 (in O.As.Nos.832 of 2000)

Dr.Ajai Srivastava, son of Sri Onkar Narain Srivastava, aged about 38 years, R/o Department of Geology, Banaras Hindu University Varanasi-221005

- Applicant

<u>Versus</u>

Council of Scientific & Industrial Research (Human Resource Development Group, Division for Scientific and Technical Personnel), C.S.I.R. Complex, PUSA, New Delhi-110012 through its Director General - Resp

Respondents

Common Order (in circulation)

By V.K.Majotra, Member (Admnv).-

The applicants have filed these review applications, inter alia, contending that the total working experience of the applicants has not been taken into account; DG,CSIR has not discharged his obligation to ensure placement of Senior Research Assistants/ Pool Officers during their tenure and accorded discriminatory treatment vis-a-vis one Dr. Nandita Singh, who did not have the requisite research experience of 15 years and that the respondents had placed their case with full of misrepresentation."

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- 2. Whereas the respondents have admitted and the Court has accepted that barring the case of Dr.Nandita Singh, wherein there was a little shortfall in the term; for which relaxation was accorded due to her special qualifications abroad, there has been no deviation in the implementation of the absorption scheme and everyone else had completed the requisite 15 years experience.
- 3. The points raised by the review-applicants have been squarely dealt with in the common order in question dated 18.7.2000 passed in OAs 64 & 832/2000 (filed by the present applicants) & in four other connected cases.
- 4. We find that the applicants have attempted at re-arguing the entire case afresh, which is absolutely beyond the scope and ambit of a review petition. The review applications are accordingly rejected at the circulation stage itself.

(Ashok Agarwal) Chairman

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(V.K.Majotra)
Member (Admnv)

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